

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1197  
ANSWERED ON:30.11.2005  
CBI CASES AGAINST CENTRAL GOVERNMENT OFFICERS  
Singh Shri Prabhunath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) The details of the officers belonging to IAS, IPS, IRS, IES (Indian Engineering Service), Indian Accounts Service, Indian Railway Service etc. booked by the Central Bureau of Investigation (CBI) in corruption cases during 2004 and the current year till date;
- (b) The details of property, cash, ornaments etc. seized from them officer-wise, and the position held by each of them at that time;
- (c) the number of officers arrested and the reasons for others being let off;
- (d) whether these tainted officers are still manning sensitive posts; and
- (e) if so, the stringent measures being taken by the Government to root out corruption at high places?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a): The details about the service of a particular officer against whom case has been registered by the CBI or who has been charged for an offence is not necessarily maintained by the CBI. However, a statement giving details of officers belonging to IAS, IPS, IFS and IRS are available with CBI are annexed.
- (b): Searches are a part of investigation and it is not necessary to conduct searches in all cases. Even if searches are made, it will not be proper to disclose the details while the case is under investigation, as disclosure may affect the investigation adversely.
- (c): Arrest is a part of investigation and depends upon the facts and circumstances of the particular case and it is not necessary to arrest each and every officer against whom case is registered or who is charged in a trial court. The details of officers arrested are also indicated in the statement annexed.
- (d): Transfer of an officer depends of the facts and circumstances of a case against him.
- (e): Several steps have been taken to check corruption in Government offices, including formulation, monitoring and effective implementation of anti-corruption policy consisting of a three pronged strategy of preventive vigilance, surveillance and detection, and deterrent punitive actions.

**ANNEXURE**

Details of corruption cases registered against IAS, IPS, IFS, IRS and C&CES officers during 2004 and 2005

Service	Number of officers booked by the CBI in corruption cases during 2004 and 2005 (upto 31.10.2005)	Number of officers arrested
IAS	10	1
IPS	7	4
IFS	2	0
IRS	79	10
C&CES	19	5